

years for bridge works. DLP for the NH projects under item rate of contract is one to three years. Government has no further plan to increase the DLP.

(c) and (d) Yes, Sir. It is expected that the enhanced DLP for NH projects which is commensurate with maintenance responsibility by the contractor, will ensure reliability of design and quality of construction by the contractor under EPC mode of contract.

#### **Houses under IAY in Odisha**

3496. SHRI A.V. SWAMY: Will the Minister of RURAL DEVELOPMENT be pleased to state:

(a) whether Government is considering to sanction 47,008 more houses under the Indira Awas Yojana (IAY) for the Forest Rights Act beneficiaries and vulnerable tribal groups in Odisha during 2014-15;

(b) if so, by when they would be sanctioned; and

(c) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF RURAL DEVELOPMENT (SHRI UPENDRA KUSHWAHA): (a) to (c) At present there is no such proposal under consideration in the Ministry. However, the Empowered Committee of the Ministry has sanctioned 46519 houses to the State of Odisha for the rural BPL families affected by Cyclone (Phailin) in 2014-15.

The Ministry had, however, received a proposal for Forest Rights Act beneficiaries and vulnerable tribal groups in Odisha in the year 2013-14 for sanction of 90,891 houses. The Empowered Committee had sanctioned 43,703 houses, as there was limited availability of funds.

#### **Impact of poverty alleviation programmes**

3497. SHRI C. M. RAMESH: Will the Minister of RURAL DEVELOPMENT be pleased to state:

(a) whether poverty alleviation programmes have been successful in reducing the poverty in the country, particularly in Andhra Pradesh;

(b) whether Government has undertaken any independent study to assess the impact of poverty alleviation programmes like National Rural Livelihood Mission (NRLM) in mitigating the distress of the rural poor;

(c) if so, the details thereof; and